

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**           **Dr. Pramod Deo, Chairperson**  
                          **Shri S. Jayaraman, Member**  
                          **Shri V.S. Verma, Member**  
                          **Shri M. Deena Dayalan, Member**

**Date of Order:21.9.2012**

**Petition No. 91/TT/2012**

**IN THE MATTER OF**

Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of provisional transmission tariff for DOCO to 31.3.2014 for combined assets for transmission system associated with PARBATI-III-HEB in Northern Region for tariff block 2009-14 period.

**Petition No. 101/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of provisional transmission tariff for **Asset I** 400 DC (Quad) LILO of Barh-Balia Line at Patna alongwith associated bays at Patna S/S (anticipated DOCO : 1.7.2012) ; **Asset II** 765/415 kV, 3x500 MVA ICT I Ranchi alongwith associated bays at 765 kV Ranchi S/S (anticipated DOCO : 1.9.2012); **Asset III** Combined Assets of 400 kV DC (Quad) Ranchi (New) - Ranchi (Old) - I TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and 400 kV DC (Quad) Ranchi (New) - Ranchi (Old) - II TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and 765/415 kV, 3x500 MVA ICT II at Ranchi alongwith associated bays at 765 kV Ranchi S/S (anticipated date of commercial operation: 1.9.2012); **Asset-IV** 765/415 kV, 3X500 MVA ICT at Sasaram along with associated bay (anticipated date of commercial operation:1.9.2012) under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for

network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period .

**Petition No. 194/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff for Elements from date of commercial operation to 31.3.2014 for associated line bay for 765 kV S/C Fatehpur Agra TL at Fatehpur and Agra S/S (date of commercial operation:1.6.2012) under common scheme for 765 kV pooling stations and Network for NR , import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period .

**Petition No. 196/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff form date of commercial operation to 31.3.2014 for 15.5 km Loop in portion of the line section to provide arrangement for evacuating ROSA power out of the LILO of both ckts. of 400 kV D/C Bareilly-Lucknow line under Northern Regional transmission system strengthening scheme in Northern Region for tariff block 2009-14 period .

**Petition No. 197/TT/2011**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for tariff block 2009-14 for **Asset I** LILO of 220 kV Tanakpur-Bareilly

transmission line (CKT-II) at Sitarganj alongwith associated bays (date of commercial operation: 1.3.2009) **Asset II** 220/132 kV ICT-I at Sitarganj alongwith associated bays(date of commercial operation:1.3.2009) under system strengthening scheme in Uttranchal in Northern Region.

**Petition No. 198/TT/2012**

**AND IN THE MATTER OF**

Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for provisional transmission tariff of **Asset I** 400 kV, 125 MVAR Bus Reactor I at Sasaram substation alongwith associated bays. (DOCO: 1.6.2012); **Asset II** 400 kV, 125MVAR Bus Reactor II at Sasaram substation alongwith associated bays. (DOCO: 1.4.2012); **Asset III** 2 Nos. 50 MVAR switchable Line Reactors at Maithon substation (DOCO: 1.4.2012) under Common scheme for 765 kV pooling stations and Network for NR, Import by NR from ER and NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from ER and from NER/SR/WR via in Eastern Region for tariff block 2009-14 period.

**Petition No. 199/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for **Asset I** LILO of both circuits of 400 kV D/C Bamnoul-Mundaka/Bawana at Jatikalan 765/400 kV S/S (anticipated date of commercial operation:1.9.2012) **Asset II** Agra-Jatikalan 765 kV S/C TL (anticipated date of commercial operation:1.1.2013) and **Asset III** Agra-Meerut 765 kV S/C TL (anticipated date of commercial operation:1.12.2012) under 765 kV system for central Grid of Northern Region Grid Part-I, for tariff block 2009-14 period in Northern Region.

**Petition No. 200/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for 765 kV S/C Fatehpur-Agra TL (date of commercial operation: 1.6.2012) associated with supplementary transmission system under DVC and Maithon right bank project in Northern Region from date of commercial operation to 2009-14 period.

**Petition No. 201/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for transmission asset (Group-3) associated with 765 kV system from Central part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region.

**Petition No. 203/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of CERC (Conduct of Business) from Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 provisional transmission tariff from actual date of commercial operation to 31.3.2014 for 400 kV 80 MVAR Bus Reactor at Neemrana S/S (actual date of commercial operation: 1.4.2012) under transmission system associated with Northern Region System Strengthening Scheme-XV (NRSS-XV), for tariff block 2009-14 period in Northern Region.

**Petition No. 205/TT/2012**

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for transmission asset associated with 765 kV system from Central part of Northern Grid Part-III for tariff block 2009-14 period in Northern Region.

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for Elements from date of commercial operation to 31.3.2014 for assets (6 nos Bus Reactors-Part-IV ) under common scheme for 765 kV pooling stations and Network for NR, import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period .

**AND IN THE MATTER OF**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for provisional transmission tariff for 3X110 MVAR, I - Phase 765 kV Shunt Reactor including Surge Arrestor and NGR at Sasaram S/S (date of commercial operation :1.4.2012) under Sasan UMPP TS in Northern Region for tariff block 2009-14 period .

**AND IN THE MATTER OF**

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Jammu
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Limited, New Delhi

11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power limited, New Delhi
13. North Delhi Power Limited, New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd., Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi
18. ROSA Power supply Company Limited, Sahjahanpur, U.P. ...**Respondents**

### ORDER

In these petitions the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for tariff in respect of its various transmission system in Northern Region for tariff block 2009-14 period, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as “the 2009 regulations”). Further, the petitioner has requested to approve provisional tariff as per 2009 regulations.

2. Regulation 5 of the 2009 regulations provides as under:-

***"Application for determination of tariff. (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.***

***(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:***

***Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:***

*Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.*

*(3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:*

*Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:*

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.*
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.*
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.*
- (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.*

*Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.*

*(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:*

*Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”*

3. As per Regulation 5(4) of the 2009 regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 regulations. Regulation 5(1) of the 2009 regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter

referred to as "2004 regulations"). Regulation 5(2) of 2009 regulations provides that the application shall be made as per Appendix to the 2009 regulations.

4. The petitioner has made the application as per the Appendix to the 2009 regulations. The petitioner has also complied with the requirements of 2004 regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The details claimed by petitioner and provisional tariff awarded by the Commission are given **Annexure I** to **Annexure XIII** of this order.

6. The provisional tariff allowed in this order shall be applicable for the date of commercial operation (DOCOC) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per of Regulation 5 of the 2009 regulations. The transmission charges approved above shall be applicable from the date of actual date of commercial operation.

Sd/-  
**(M. Deena Dayalan)**  
Member

Sd/-  
**(V.S. Verma)**  
Member

Sd/-  
**(S. Jayaraman)**  
Member

Sd/-  
**(Dr. Pramod Deo)**  
Chairperson



## Annexure-I

### Petition No. 91/TT/2012

Provisional transmission tariff for DOCO to 31.3.2014 for combined assets for transmission system associated with PARBATI-III-HEB in Northern Region for tariff block 2009-14 period.

#### 1. Annual transmission charges claimed:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
<b>Combined Assets (i):</b> LILO of 400 kV Parbati-II-Koldam ckt-I at Parbati Pooling point along with associated bays, <b>(ii):</b> LILO of 400 kV Parbati-II-Koldam ckt-II at Parbati Pooling point along with associated bays and LILO of 400 kV Parbati-III-Koldam at Parbati Pooling point along with associated bays, <b>(iii):</b> 400 kV D/C Parbati Pooling Point-Amritsar Line along with associated bays and <b>(iv):</b> 80 MVAR Bus Reactor Parbati at Pooling Point along with associated bays.	1.9.2012	7026.45	12049.09

#### 2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
<b>Combined Assets (i):</b> LILO of 400 kV PARBATI-II-KOLDAM ckt-I at Parbati Pooling point along with associated bays, <b>(ii):</b> LILO of 400 kV Parbati-II-Koldam ckt-II at Parbati Pooling point along with associated bays and LILO of 400 kV Parbati-III Koldam at Parbati Pooling point along with associated bays, <b>(iii):</b> 400 kV D/C Parbati Pooling Point-Amritsar Line along with associated bays and <b>(iv):</b> 80 MVAR Bus Reactor Parbati at Pooling Point along with associated bays.	1.9.2012	5972.48	10241.73

## Annexure-II

### Petition No. 101/TT/2012

Provisional transmission tariff for **Asset I** 400 DC (Quad) LILO of Barh-Balia line at Patna alongwith associated bays at Patna S/S (anticipated DOCO : 1.7.2012); **Asset II** 765/415 kV, 3x500 MVA ICT I Ranchi alongwith associated bays at 765 kV Ranchi S/S (anticipated DOCO : 1.9.2012); **Asset III** Combined Assets of 400 kV DC (Quad) Ranchi (New) - Ranchi (Old) - I TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and 400 kV DC (Quad) Ranchi (New) - Ranchi (Old) - II TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and 765/415 kV, 3x500 MVA ICT II at Ranchi alongwith associated bays at 765 kV Ranchi S/S (anticipated date of commercial operation:1.9.2012); **Asset IV** 765/415 kV , 3X500 MVA ICT at Sasaram along with associated bay (anticipated date of commercial operation:1.9.2012) under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period .

#### 1. Annual transmission charges claimed:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Assets I</b> 400 DC (Quad) LILO of Barh-Balia Line at Patna alongwith associated bays at Patna S/S;	1.7.2012	565.87	983.92
<b>Asset II</b> 765/415 kV, 3x500 MVA ICT I Ranchi alongwith associated bays at 765 kV Ranchi S/S	1.9.2012	1254.87	2437.77
<b>Assets III</b> Combined Assets of (a) 400 kV DC (Quad) Ranchi (New) - Ranchi (Old) - I TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S (b) 400 kV DC (Quad) Ranchi (New) - Ranchi (Old) - II TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and (c) 765/415 kV, 3x500 MVA ICT II at Ranchi alongwith associated bays at 765 kV Ranchi S/S	1.9.2012	5289.00	9992.51

<b>Asset IV</b> 765/415 kV , 3X500 MVA ICT at Sasaram along with associated bay	1.9.2012	1335.68	2480.57
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2. Annual transmission charges allowed on provisional basis:-

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>(` in lakh)</b>	
		<b>2012-13</b>	<b>2013-14</b>
<b>Assets I</b> 400 DC (Quad) LILO of Barh-Balia Line at Patna alongwith associated bays at Patna S/S;	1.7.2012	509.28	884.92
<b>Asset II</b> 765/415 kV, 3x500 MVA ICT I Ranchi alongwith associated bays at 765 kV Ranchi S/S	1.9.2012	1129.38	2193.99
<b>Assets III</b> Combined Assets of (a) 400 KV DC (Quad) Ranchi (New) - Ranchi (Old) - I TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S (b) 400 kV DC (Quad) Ranchi (New) - Ranchi (Old) - II TL and associated 400 kV line bays at Ranchi (New) S/S & Ranchi (Old) S/S; and (c) 765/415 kV, 3x500 MVA ICT II at Ranchi alongwith associated bays at 765 kV Ranchi S/S	1.9.2012	4760.10	8993.26
<b>Asset IV</b> 765/415 kV , 3X500 MVA ICT at Sasaram along with associated bay	1.9.2012	1202.11	2232.51

**Petition No. 194/TT/2012**

Provisional transmission tariff for Elements from date of commercial operation to 31.3.2014 for associated line bay for 765 kV S/C Fatehpur Agra T/L at Fatehpur and Agra S/S (date of commercial operation: 1.6.2012) under common scheme for 765 kV pooling stations and Network for NR, import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.

1. Annual transmission charges claimed:-

( ` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
765 kV S/C Fatehpur Agra TL at Fatehpur and Agra S/S	1.6.2012	1549.61	1973.78

2. Annual transmission charges allowed on provisional basis:-

( ` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
765 kV S/C Fatehpur Agra TL at Fatehpur and Agra S/S	1.6.2012	1394.65	1776.40

**Petition No. 196/TT/2012**

Provisional transmission tariff from date of commercial operation to 31.3.2014 for 15.5 km Loop in portion of the line section to provide arrangement for evacuating ROSA power out of the LILO of both ckts. of 400 kV D/C Bareilly-Lucknow line under Northern Regional transmission system strengthening scheme in Northern Region for tariff block 2009-14 period .

## 1. Annual transmission charges claimed:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
15.5 km Loop in portion of the line section to provide arrangement for evacuating ROSA power out of the LILO of both ckts of 400 kV D/C Bareilly-Lucknow line	1.4.2012	363.58	372.87

## 2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
15.5 km Loop in portion of the line section to provide arrangement for evacuating ROSA power out of the LILO of both ckts of 400 kV D/C Bareilly-Lucknow line	1.4.2012	327.22	335.58

## Annexure-V

### Petition No. 197/TT/2012

Provisional transmission tariff for tariff block 2009-14 for **Asset I** LILO of 220 kV Tanakpur-Bareilly transmission line (CKT-II) at Sitarganj alongwith associated bays(date of commercial operation: 1.3.2009) **Asset II** 220/132 kV ICT-I at Sitarganj alongwith associated bays (date of commercial operation:1.3.2009) under system strengthening scheme in Uttranchal in Northern Region.

#### 1. Annual transmission charges claimed:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Asset I</b> LILO of 220 kV Tanakpur-Bareilly transmission line (CKT-II) at Sitarganj alongwith associated bays	1.3.2009	514.69	514.70	512.99	518.48	522.13
<b>Asset II</b> 220/132 kV ICT-I at Sitarganj alongwith associated bays	1.3.2009	402.58	418.47	429.07	452.36	472.95

#### 2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Asset I</b> LILO of 220 kV Tanakpur-Bareilly transmission line (CKT-II) at Sitarganj alongwith associated bays	1.3.2009	463.22	463.23	461.69	466.63	469.92
<b>Asset II</b> 220/132 kV ICT-I at Sitarganj alongwith associated	1.3.2009	362.32	376.62	386.16	407.12	425.66

bays						
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(` in lakh)

## Annexure-VI

### Petition No. 198/TT/2012

Provisional transmission tariff of **Asset I** 400 kV, 125 MVAR Bus Reactor I at Sasaram substation alongwith associated bays. (DOCO: 1.6.2012) **Asset II** 400 kV, 125 MVAR Bus Reactor II at Sasaram substation alongwith associated bays. (date of commercial operation : 1.4.2012); **Asset III** 2 nos. 50 MVAR switchable line Reactors at maithon substation (date of commercial operation:1.4.2012) under Common scheme for 765 kV pooling Stations and Network for NR, Import by NR from ER and NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from ER and from NER/SR/WR via in Eastern Region for tariff block 2009-14 period.

#### 1. Annual transmission charges claimed:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
<b>Asset I</b> 400 kV, 125 MVAR Bus Reactor I at Sasaram substation alongwith substation alongwith associated bays.	1.6.2012	202.07	296.01
<b>Asset II</b> 400 kV, 125 MVAR Bus Reactor II at Sasaram substation alongwith associated bays.	1.4.2012	253.29	295.90
<b>Asset III</b> 2 nos. 50 MVAR switchable Line Reactors at maithon substation	1.4.2012	588.12	610.37

#### 2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
<b>Asset I</b> 400 kV, 125 MVAR Bus Reactor I at Sasaram substation alongwith substation alongwith associated bays.	1.6.2012	181.86	266.41
<b>Asset II</b> 400 kV, 125MVAR Bus Reactor II at	1.4.2012	227.96	266.31

Sasaram Substation alongwith associated bays.			
<b>Asset III</b> 2 nos. 50 MVAR switchable Line Reactors at maithon substation	1.4.2012	529.31	549.33



**Petition No. 199/TT/2012**

Provisional transmission tariff for **Asset I** LILO of both circuits of 400 kV D/C Bamnoui-Mundaka/Bawana at Jatikalan 765/400 kV S/S (anticipated date of commercial operation:1.9.2012) **Asset II** Agra-Jatikalan 765 kV S/C TL (anticipated date of commercial operation:1.1.2013) and **Asset III** Agra-Meerut 765 kV S/C TL (anticipated date of commercial operation:1.12.2012) under 765 kV system for central Grid of Northern Region Grid Part-I, for tariff block 2009-14 period in Northern Region.

## 1. Annual transmission charges claimed:-

( ` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Asset-I</b> LILO of both circuits of 400 kV D/C Bamnoui-Mundaka/Bawana	1.9.2012	196.49	390.36
<b>Asset-II</b> Agra-Jatikalan 765 kV S/C TL 315 MVA ICT-II at Fatehpue Extension	1.1.2013	1444.29	5729.42
<b>Asset-III</b> Agra-Meerut 765 kV S/C TL LILO	1.12.2012	2105.69	6331.45

## 2. Annual transmission charges allowed on provisional basis:-

( ` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Asset-I</b> LILO of both circuits of 400 kV D/C Bamnoui-Mundaka/Bawana	1.9.2012	167.02	331.81
<b>Asset-II</b> Agra-Jatikalan 765 kV S/C TL 315 MVA ICT-II at Fatehpur Extension	1.1.2013	1227.64	4870.01
<b>Asset-III</b> Agra-Meerut 765 kV S/C TL LILO	1.12.2012	1789.84	5381.73

**Petition No. 200/TT/2012**

Provisional transmission tariff for 765 kV S/C Fatehpur-Agra TL (date of commercial operation:1.6.2012) associated with supplementary transmission system under DVC and Maithon right bank project in Northern Region from date of commercial operation to 2009-14 period .

1. Annual transmission charges claimed:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
765 kV S/C Fatehpur-Agra TL	1.6.2012	7279.73	8691.74

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
765 kV S/C Fatehpur-Agra TL	1.6.2012	6551.75	7822.53

**Petition No. 201/TT/2012**

Provisional transmission tariff for transmission asset (Group-3) associated with 765 kV system from Central part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region.

## 1. Annual transmission charges claimed:-

( ` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Asset I</b> Associated bays for LILO of both circuits of 400 kV D/C Bamnoui-Mundaka/Bawana at Jhatikalan 765/400 kV new S/S	1.9.2012	635.76	1155.78
<b>Asset II</b> Associated line bays of Agra-Jatikalán 765 kV S/C transmission line at Agra 765 kV Ext. S/S and at Jatikalán 765/400 kV new S/S	1.1.2013	379.27	1544.64
<b>Asset III</b> Associated line bays of Agra-Meerut 765 kV S/C transmission line at Meerut 400 kV S/S 765 kV and Agra (765 kV ext S/S)	1.12.2012	479.61	1538.74

## 2. Annual transmission charges allowed on provisional basis:-

( ` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Asset I</b> Associated bays for LILO of both circuits of 400 kV D/C Bamnoui-Mundaka/Bawana at Jhatikalán 765/400 kV new S/S	1.9.2012	540.40	982.41
<b>Asset II</b> Associated line bays of Agra-Jatikalán 765 kV S/C transmission line at Agra 765 kV Ext. S/S and at Jatikalán 765/400 kV new S/S	1.1.2013	322.38	1312.94
<b>Asset III</b> Associated line bays of Agra-Meerut 765 kV S/C transmission line at Meerut 400 kV,S/S 765 kV and Agra (765 kV ext S/S)	1.12.2012	407.67	1307.93

**Petition No. 203/TT/2012**

Provisional transmission tariff from actual date of commercial operation to 31.3.2014 for 400 kV 80 MVAR Bus Reactor at Neemrana S/S (actual date of commercial operation: 1.4.2012) under transmission system associated with Northern Region System Strengthening Scheme-XV (NRSS-XV), for tariff block 2009-14 period in Northern Region.

1. Annual transmission charges claimed:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
400 kV 80 MVAR Bus Reactor at Neemrana S/S	1.4.2012	250.06	267.53

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
400 kV 80 MVAR Bus Reactor at Neemrana S/S	1.4.2012	212.55	227.40

**Petition No. 205/TT/2012**

Provisional transmission tariff for transmission asset associated with 765 kV system from Central part of Northern Grid Part-III for tariff block 2009-14 period in Northern Region.

1. Annual transmission charges claimed:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Asset I</b> 400/220 kV, 315 MVA ICT-I along with associated bays at Bhiwani S/S	1.12.2012	230.13	809.85
<b>Asset II</b> 400/220 kV, 315 MVA ICT-II along with associated bays at Bhiwani S/S	1.12.2012	230.39	810.76

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Asset I</b> 400/220 kV, 315 MVA ICT-I along with associated bays at Bhiwani S/S	1.12.2012	195.61	688.37
<b>Asset II</b> 400/220 kV, 315 MVA ICT-II along with associated bays at Bhiwani S/S	1.12.2012	195.83	689.15

**Petition No. 207/TT/2012**

Provisional transmission tariff for Elements from date of commercial operation to 31.3.2014 for assets (6 nos Bus Reactors-Part-IV) under common scheme for 765 kV pooling stations and Network for NR, import by NR from ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14 period.

## 1. Annual transmission charges claimed:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
<b>Asset I</b> 765, 240 (3X80) MVAR Bus Reactor-II alongwith associated bays at 765/400 kV Ballia S/S	1.4.2012	674.22	721.12
<b>Asset II</b> 765, 330 MVAR (3X110) Bus Reactor alongwith associated bays at 765/400/220 kV Fatehpur S/S	1.4.2012	1052.33	1054.10
<b>Asset III</b> 765 kV 3X80 MVAR Bus Reactor at Lucknow alongwith associated bays	1.6.2012	736.77	978.70
<b>Asset IV</b> 400 kV 125 MVAR Bus Reactor-III alongwith associated bays at 765/400 kV Agra (Augmentation) S/S	1.6.2012	293.15	422.54
<b>Asset V</b> 400 kV 125 MVAR Bus Reactor-II alongwith associated bays at 765/400 kV Agra (Augmentation) S/S	1.6.2012	354.17	445.01
<b>Asset VI</b> 400 kV 125 MVAR Bus Reactor-III at Ballia S/S alongwith associated bays (Augmentation of 400 kV to 765 kV)	1.6.2012	240.74	309.20

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

<b>Asset</b>	<b>Anticipated DOCO/DOCO</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Asset I</b> 765, 240 (3X80) MVAR Bus Reactor-II alongwith associated bays at 765/400 kV Ballia S/S	1.4.2012	606.80	649.01
<b>Asset II</b> 765, 330 MVAR (3X110) Bus Reactor alongwith associated bays at 765/400/220 kV Fatehpur S/S	1.4.2012	947.10	948.69
<b>Asset III</b> 765 kV 3X80 MVAR Bus Reactor at Lucknow alongwith associated bays	1.6.2012	663.09	880.83
<b>Asset IV</b> 400 kV 125 MVAR Bus Reactor-III alongwith associated bays at 765/400 kV Agra (Augmentation) S/S	1.6.2012	263.84	380.29
<b>Asset V</b> 400 kV 125 MVAR Bus Reactor-II alongwith associated bays at 765/400 kV Agra (Augmentation) S/S	1.6.2012	318.75	400.51
<b>Asset VI</b> 400 kV 125 MVAR Bus Reactor-III at Ballia S/S alongwith associated bays (Augmentation of 400 kV to 765 kV)	1.6.2012	216.67	278.28

**Petition No. 217/TT/2012**

Provisional transmission tariff for 3X 110 MVAR , I - Phase 765 kV Shunt Reactor including Surge Arrestor and NGR at Sasaram Sub-station (date of commercial operation :1.4.2012) under Sasan UMPP TS in Northern Region for tariff block 2009-14 period .

1. Annual transmission charges claimed:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
3X 110 MVAR , I - Phase 765 kV Shunt Reactor including Surge Arrestor and NGR at Sasaram S/S	1.4.2012	667.98	708.92

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
3X 110 MVAR , I - Phase 765 kV Shunt Reactor including Surge Arrestor and NGR at Sasaram S/S	1.4.2012	601.18	638.03